## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2998 ANSWERED ON:11.12.2014 ACQUISITION OF LAND Lekhi Smt. Meenakashi

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of acquisition of agricultural land for the purpose of development of Special Economic Zones (SEZs) in the metropolitan cities between 2012-14:
- (b) whether the Government is aware of the stagnation of several projects due to tough land acquisition policies;
- (c) if so, the details thereof; and
- (d) the reaction of the Government thereto?

## **Answer**

## MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

- (a): Under the Land Acquisition Act, 1894 and Right to Fair Compensation and Transparency in Land Acquisition, Rehabili- tation & Resettlement Act, 2013 which came into force on 01.01.2014, acquisition of land is carried out by the "appropriate Government". A centralized state-wise record of details of land acquired in states and metropolitan cities is not maintained by the Central Government.
- (b) to (d): No madam. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resett- lement Act, 2013 aims to ensure a humane, participative, informed and transparent process for land acquisition for industrialisation, development of essential infrastructural facilities and urbanisation with the least disturbance to the owners of the land and other affected families and provide just and fair compensation to the affected families so that the cumulative outcome of compulsory acquisition should be that affected persons become partners in development leading to an improvement in their post-acquisition social and economic status.